

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH AT NEW DELHI

O.A. NO. 434 OF 2023

IN THE MATTER OF:

DAVINDER PAL SINGH

.... APPLICANT

VERSUS

STATE OF PUNJAB & ORS.

... RESPONDENTS

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THROUGH


**SIDDHARTH GARG/ SRIJAN SINHA / HIMANSHU
 CHAUBEY / LIHZU SHINEY KONYAK / TRISHA
 GARIMALA / SRAJAN YADAV**

ADVOCATES FOR THE RESPONDENT No. 2

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Place: New Delhi

Date: 31.07.2025

29-7-2025



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COMPLAINEE REPORT FILED ON BEHALF OF RESPONDENT NO. 2

I, Ravdeep Singh, Assistant Commissioner, Municipal Corporation, Patiala do hereby solemnly affirm and declare as under: -

1. That this matter is pending adjudication before this Hon'ble Tribunal on 04.08.2025.
2. That this compliance report is being filed by the deponent in compliance to the directions passed by the Hon'ble Tribunal vide order dated 26.05.2025.
3. That the total daily waste generation of Patiala city is 219 Tonne per Day (TPD) (as on 28/07/2025) and the processing capacity of Municipal Corporation Patiala presently is 195 TPD. The bifurcation of processing of waste is in tabulated form as below:

Waste Category	Waste Generation (TPD)	Processed (TPD)	Waste sent to dump
Wet waste	133	122 (91%)	11 (9%)
Dry waste	86	74 (86%)	12 (14%)
Total	219	196 (89%)	23 (11%)

4. That the Municipal Corporation Patiala generates 133 TPD of wet waste and out of this 122 TPD of wet waste is being processed in different manner. The details of processing of wet waste in tabulated form is as under: -

Category	Generation	Processing Type	Processed (TPD)	Waste sent to dump
Household	106	Compost Pits	32	7
		Cattle Feeding (Gaushala)	4	
		Cattle Feeding (Stray)	2	
		Wet Waste composter	5	
		Windrow Composting at Dump	56	
BWG	8	Onsite	5.5	0
		Piggery	2.5	
Cow Dung	12	Compost Pits	5	0

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		Windrow Composting	6	
		Making Logs	1	
Horticulture	0.5	Shredding & Windrow Composting	0.5	0
Non BWG	6.5	Piggery	2.5	4
Total Waste	133		122	11

5. That the Municipal Corporation Patiala generates about 86 TPD of dry waste out of which 74 TPD of dry waste is being processed by Municipal Corporation Patiala through various modes. The details of processing of dry waste in tabular form is as under:

Category	Generation	Processing Type	Processed	Waste sent to dump
Household	67	Junk Dealers/ IPCA	60	7
BWG	4	BWG/Junk Dealers	4	0
Non BWG	15	Junk Dealers	10	5
Total Waste	86		74	12

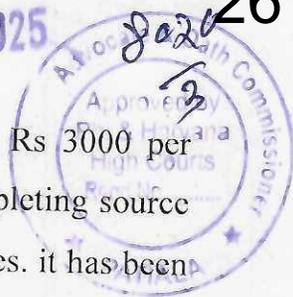
6. That the Municipal Corporation Patiala had earlier executed an agreement dated 16.01.2024 with IPCA (Indian Pollution Control Association), an NGO, to set up a processing plant of 5 TPD wet waste and 5 TPD dry waste at Focal Point, MRF Centre. The agreement period has now completed and the said processing infrastructure is now being operated and utilized by the Municipal Corporation Patiala.
7. That the Municipal Corporation Patiala had executed an agreement dated 16.01.2024 with IPCA for setting up a recycling plant for Multi-Layer Plastic (MLP) with a capacity of 8 TPD. The agreement term has ended, but IPCA is continuing the operation of the MLP plant on its own level at Focal Point, Patiala.
8. That the Municipal Corporation Patiala had executed an agreement with IPCA for setting up 40 Aero bins for processing of wet and dry waste with 400-litre capacity at 10 gated colonies in Patiala city. The agreement is now complete, and as per the terms of the said agreement, all 40 Aero bins have been installed in the identified colonies. List of the colonies is attached as **ANNEXURE R-2/1**.
9. That the Municipal Corporation Patiala has executed a contract with M/s Hari Bhari Recyclable Pvt. Ltd. for door-to-door collection of Municipal waste, effective from 09.10.2018 for a period of 10 years. The agency is collecting segregated wet and dry waste from households and charging user fees as approved by the General House of the Municipal Corporation, Patiala. In

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- addition to this, informal waste pickers are also involved in collection and sorting activities. Copy of the work order is attached as ANNEXURE R-2/2.
10. That the work of bio-remediation in Phase-I of 1.76 lakh MT of legacy waste at Sanauri Adda Dump Site was initiated under SBM in 2020. After all necessary approvals, work order was issued to M/s Akanksha Enterprises vide No. 149 dated 28.07.2020 for amount of Rs. 6.86 Crore. The agency completed bio-remediation, and the remediated site has been converted into a park. Photographs of the site are annexed as ANNEXURE R-2/3.
 11. That in 2nd Phase work of Bio-remediation of 1.43 lakh MT of legacy waste at Sanauri Adda Dump Site was initiated under SBM in 2020. After all necessary approvals, work order was issued to M/s Sagar Motors vide No. 1176 dated 13.09.2024 for amount of Rs. 4.56 Crore. The firm's performance was not satisfactory as per the contractual obligations, for which several notices were issued to the agency and several meetings were held with the involvement of PMIDC with the concerned agency. The agency has now resumed the operations and has completed Bio-remediation of around 22000 Tons of the legacy waste. At present, the work of bioremediation of legacy waste is on hold due to the monsoon season but is scheduled to resume post-monsoon and is expected to be completed by November 2025.
 12. That, to accelerate the bio-remediation process further and to provide dedicated space for the deployment of additional machinery for bio-remediation, a land parcel of 2 acre has been leased adjacent to the dump site.
 13. That there were total of 42 secondary garbage collection points (where garbage would be thrown by waste collectors and then transported to MRF centres) in the jurisdictional limit of Municipal Corporation, Patiala. Out of the said secondary points the office of the deponent has till date eliminated 21 secondary points and the beautification efforts at these removed 21 sites are underway, including plantation and installation of bracket wire fencing to maintain cleanliness for visual appeal. The rest of points will be eliminated in the coming months. The photographs of the eliminated secondary points is attached herewith as ANNEXURE R-2/4
 14. That the office of the deponent has identified a new 3 acre site for setting up an additional facility of 150-200 TPD for processing the waste with State of the Art Technology and the process will be completed in a period of four to five months. This will allow the MC to process 100 percent of its solid waste in accordance with the solid waste management rules.
 15. That efforts are being made to integrate all waste collectors (estimated 550-600) into the formal system and for this an incentive scheme has been framed

29 JUL 2025



by the Corporation, whereby, a financial incentive of upto Rs 3000 per garbage collector per month will be paid by the MC for completing source segregation and compliance with solid waste management rules. it has been a major success and over 300 waste collectors have so far been formalised through the policy. The rest of the waste collectors will also be formalised in a period of 3 months.

- 16. That all MRF Centers, compactor sites, Garbage Vulnerable points, and bioremediation locations are being monitored through CCTV surveillance as cameras have been installed at all these key points. Further, all the garbage vehicles are being tracked through a GIS-based monitoring system, which is overseen by the Health Branch of Municipal Corporation, Patiala.
- 17. That the office of the deponent has augmented the machinery for waste collection and transport by purchase of 28 number of Electric Tippers for waste collection of garbage and further process is underway for purchase of total 200 of these E-tippers along with additional purchase of 5 Tractors, 5 Portable Refused Compactors, 3 Tractors Trolley, 3 Backhoe loaders and Poclaine Excavator for efficient transportation and disposal of solid waste generated in the city.

It is humbly submitted that Municipal Corporation Patiala is fully committed to complying with the provisions of Solid Waste Management Rules, 2016 and the directions issued by the Hon'ble NGT.

[Signature]
DEPONENT

VERIFICATION

Verified at _____ on _____ that the content of the above compliance report in so far as they relate to factual position are true upon the information derived from the official record and is so far as they relate to the legal submission are true upon the advice received and believed by me to be true. Rest is by way of submission before the Hon'ble Tribunal.

*Patiala,
M.C. Law Wing
@ Romy. Singh
8558866572.
I have verified the deponent
J. Belkian
Lawyer
M. C. Patiala
MM*

ATTESTED
[Signature]
BAL KRISHAN
Advocate & Oath Commissioner
PATIALA

[Signature]
DEPONENT

Certified that the above statement is made on solemn
affirmation before me on
Tues day of
2025 Review In Dist
of _____ in District _____
who has been certified by _____
is personally known to me. *[Signature]*
No. & year of Register _____
Patiala

[Signature]
29 JUL 2025

ANNEXURE R-2/1

Details of the Allocation of Aerobins to each gated society in Patiala

Sr. No	Name of Society	Total No. of Flats	Total No. of Flats Occupied at present/ total no. of families residing (n)	No. of Aerobins provided on the basis of One Aerobins for every 25 Families (n/25)
1	Garden Heights, Near Focal Point , Bypass road	130	106	4
2	Ambey Apartments, Sai Market	150	130	4
3	Phulkian Enclave, Near Tripuri	300 houses	280	4
4	Sarup Towers, Sullar Road	68	64	2
5	Gokul Towers, Between Lower mall and uppar mall road	65	60	2
6	City Center, Bhupindra Road	84	73	3
7	Sweet Home, Apartments, ITI Road	25	24	1
8	Sardar Patel Enclave, Khalsa College Road	55	48	4
9	Patiala Heights	150	120	4
10	Government Mohindar College			4

ANNEXURE R-2/2



ਦਫਤਰ ਨਗਰ ਨਿਗਮ ਪਟਿਆਲਾ
MUNICIPAL CORPORATION PATIALA

No. MCP/CE(HQ)/2018/282

Date: 09/10/2018

To

Hari-Bhari Recyclables Pvt. Ltd
G-172, Sector - 63
Noida.

Subject: Work Order for Door-to-door collection of Solid Waste and Transportation of the same by using closed body vehicles with tipping arrangement including labours in accordance with SWM rules 2016 up to established secondary collection points and recycle recovery centers in Municipal Corporation Patiala.

The Finance & Contract Committee vide res. no 169 dt. 03.10.18 and General House vide res. no 54 dt. 04.10.18 of Municipal Corporation Patiala respectively approved the rates / terms & conditions of your agency. You are directed to start the work as per following rates , terms & conditions:-

Financial terms:

Sr. No.	Description	% rate on and above the user charges collected (-)	In words
1	Door to door collection and segregation of Municipal Solid Waste in Municipal Corporation Patiala including setting up and operating Recycle Recovery Centers as per MSW (M&H) Rules 2016, on user charges basis	-25.00	Minus Twenty Five Percent

Note: - 25% level shall be taken as a cap on the amount of support (other than the incentive) to be given to agency. This means that if the agency collects 100% of door-to-door waste and collects 100% of user charges, no support shall be given by MCP to agency. However, in case the agency is unable to collect user charges from the households that it is providing service to and collects only about 90% of the charges then MCP shall give the agency on a monthly basis the difference amount i.e. 10% charges. If the agency is unable to collect charges from 20% of the serviced households then MCP will be make up for the balance 20%. However, this balance amount shall be subject to the said cap of 25% of user charges collectable from serviced households. Further MCP shall be at the liberty to collect the said charges from the households who have not paid to the agency thus recovering its payments from the defaulting citizens / households.

The payment to be made to the agency shall be based on the evidence shown by the agency that the property has been serviced for the entire month but has failed to pay the user charges. Proof of both the successful service and the failure to pay shall be mandatory for inclusion in the defaulter list. Besides the agency shall also provide a real-time status of household servicing with GPS affirmation of the RFID tags.

Manpower and Machinery: -

Sr. No.	Items	No. of Vehicles	No. of Workers	Remarks
1.	Tricycles	100	100	One worker for each tricycle
2.	Auto tipper / Hopper	150	450	2 workers and 1 driver for each vehicle.
3.	Supervisory Staff	--	60	--

Time Schedule: -

Sr. No.	Activity	Time Schedule
1.	Daily door to door collection of MSW from various households and commercial establishments	7:00 AM to 1:30 PM 11:00 AM to 09:00 PM
2.	Markets	05:30 AM to 11:30 AM 08:00 PM to 11:00 PM

No of Units (Property) for user charges:-

Sr. No.	Description of property	No.s
		20,552
1.	Commercial	1,11,867
2.	Residential	8,779
3.	Mix	1,41,198
	Total	

(As per Property Tax Survey Report)

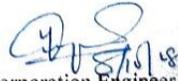
Important Terms & Conditions: -

1. The time limit of the project is 10 years from the date of allotment.
2. The user charges will increase 5% every year of the base rate / tariff.
3. The agency shall be entitled to receive incentive of 20% for the amount collected from targeted household is more than 70%. The incentive shall be available for a period of 3 years only from the date of commencement of contract. The incentive shall be provided that cut off mark of 70% of user charges collection is achieved and incentive shall be given only on the amount over and above the 70% mark.
4. The 2-month mobilization period would be given to the agency and the target of 25% of the user charges should be achieved in the first month and 50% in the second month.
5. The agency shall carry out IEC activity to encourage every household to segregate dry and wet waste at their end using 2 separate bins.
6. The adequate space for setting up of recovery centers as per requirement preferably near the old secondary points will be provided as per conditions. Also minimum 1-acre land to be provided at suitable place for storage, miscellaneous usage and processing of recyclable waste.
7. The agency shall use handheld spot billing machines for generation and receipt of user charges. The data from spot billing machines should be integrated with MCP server. In the interim the bidder should provide all data on a computer and mobile app in real time. The IT collection and monitoring system be put in place by agency within 3 months of award of contract. Full user access be made available to MCP for the application. The IT application should also provide for reconciliation and information to MCP of the receipt against user charges.
8. The agency shall not be allowed to take the waste from nearby ULB to the MCP.
9. The agency shall be free to use the bio-friendly technology to process recyclables with the prior permission of the MCP.
10. Minimum deployment of vehicle and manpower for primary collection shall be as per norms of table 2.3 & 2.5 of CPHEEO manual on Municipal Solid Waste and Management Part - II.
11. The contractor is directed to complete the NFC tagging of every household within 3 months. No extra payment should be made by MCP to the agency for RFID tagging or registration.
12. The performance bank guarantee for amounting to Rs. 3.00 lac issued by Nationalized bank / Schedule bank located in India in favor of Commissioner, Municipal Corporation Patiala payable at Patiala for a period of 10 years and 3 months should be submitted within 7 days.
13. The work shall be executed as per RFP and MSW rules, 2016.

Corporation Engineer (HQ)
Municipal Corporation Patiala.

Copy to:-

1. P.A. to Mayor for information to the Worthy Mayor.
2. P.A. to Commissioner for information to the Worthy Commissioner.
3. Joint Commissioner for information.
4. Corporation Engineer (In-charge Solid Waste Management) for information and compliance.
5. Health Officer, Municipal Corporation Patiala for information and compliance.


Corporation Engineer (HQ)
Municipal Corporation Patiala.

ANNEXURE R-2/3



ANNEXURE R-2/4

21 Secondary Points

SR. No.	Location
1	Sular
2	YPS
3	Backside Polo Ground
4	Anardana Chowk
5	Modi Plaza
6	Kali Mata Mandir
7	Dukhniwaran Sahib Gurudwara
8	Tripuri main bazar
9	Deep nagar
10	Green Park Colony
11	Jhill Village
12	Alipur
13	DCW
14	SST Nagar
15	Nehru park
16	Kumar Sabha School
17	New Sabji mandi Rehri Market
18	Khalsa College
19	Old Sabji Mandi
20	Parontha Market
21	Anaj Mandi Sirhind Road

1. TRIPURI

BEFORE



AFTER



2. DUKHNIWARAN SAHIB

BEFORE

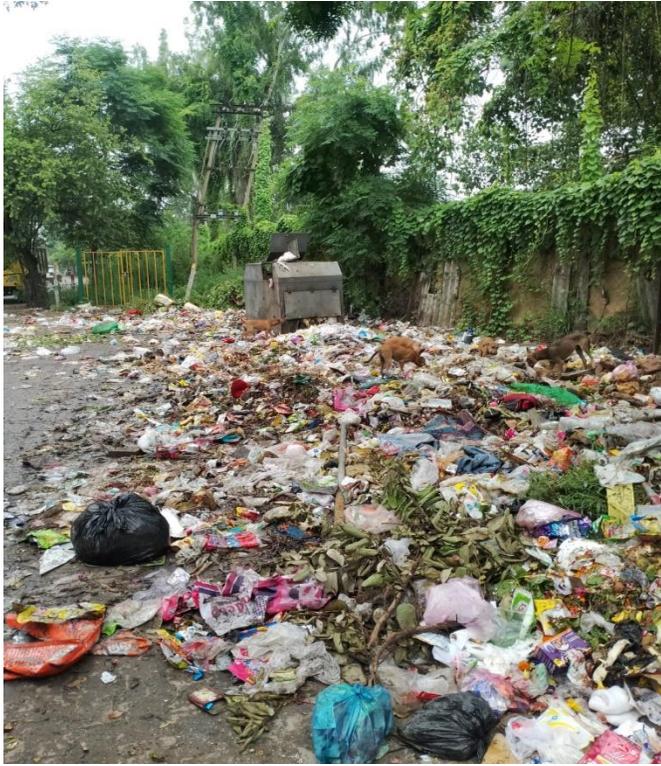


AFTER



3. KHALSA COLLEGE

BEFORE



AFTER



4. KALI MATA MANDIR

BEFORE



AFTER



5. KUMAR SABHA

BEFORE

AFTER



6. POLO GROUND

BEFORE

AFTER



7. REHRI MARKET

BEFORE



AFTER



8. MODI PLAZA

BEFORE



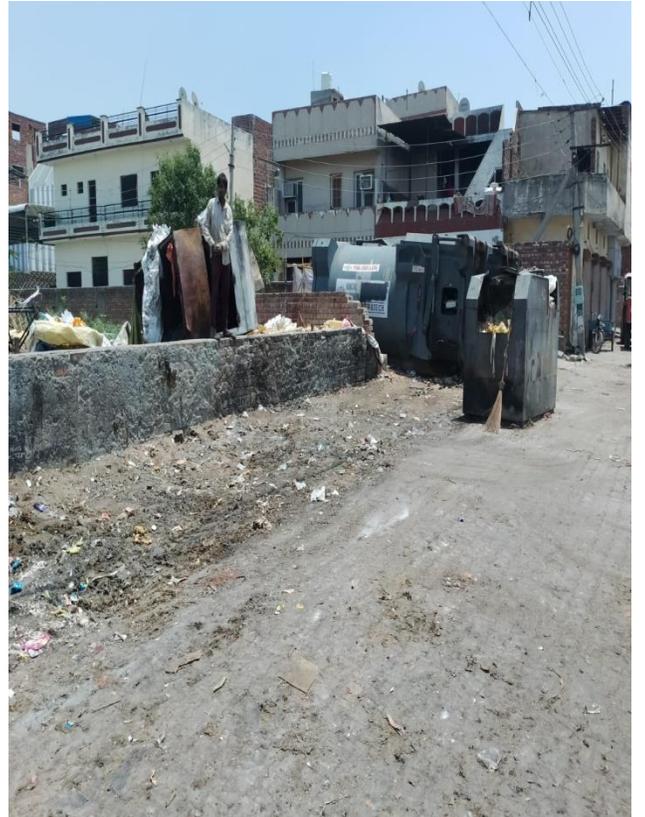
AFTER



9. SABJI MANDI

BEFORE

AFTER



10. SST NAGAR

BEFORE

AFTER



11. DEEP NAGAR

BEFORE

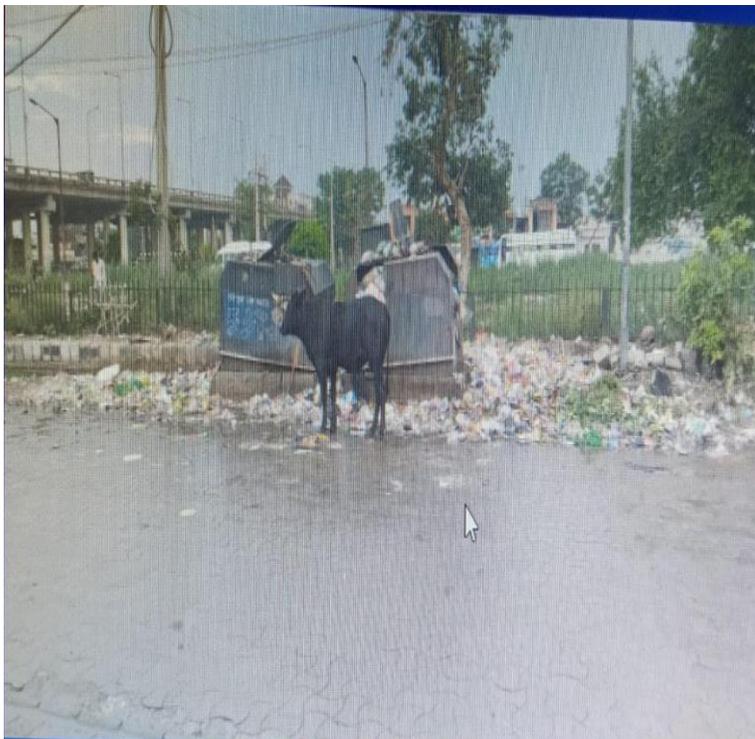


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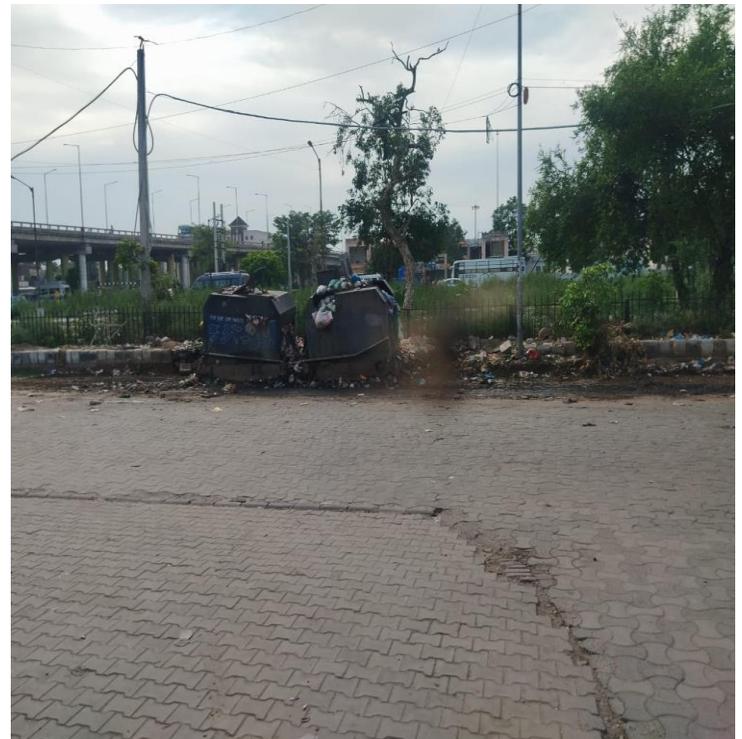


12. PARONTHA MARKET

BEFORE



AFTER



13. YPS

BEFORE

AFTER



14. DCW

BEFORE

AFTER

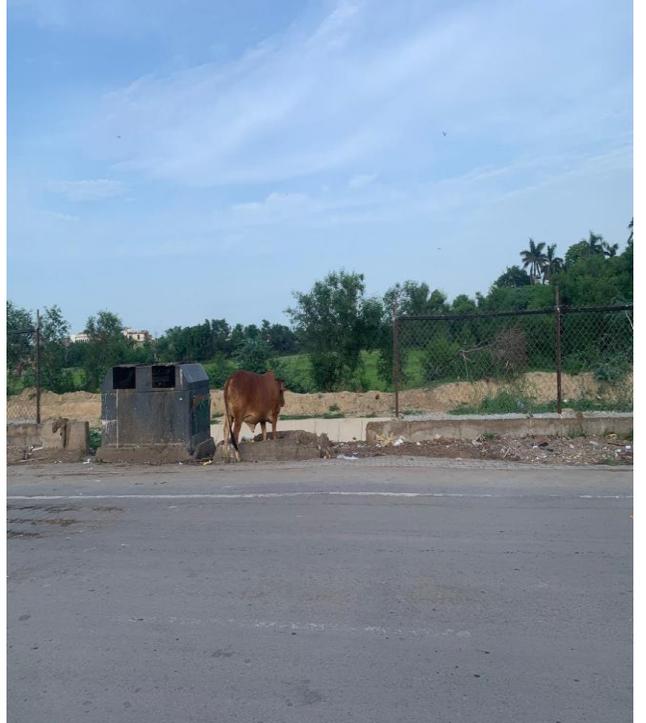


15. GHALORI GATE

BEFORE



AFTER



16. JHILL

BEFORE



AFTER



17.ANAJ MANDI**BEFORE****AFTER****18.ALIPUR****BEFORE****AFTER**

19. ANARDANA CHOWK

BEFORE



AFTER



20. SULAR ROAD

BEFORE



AFTER

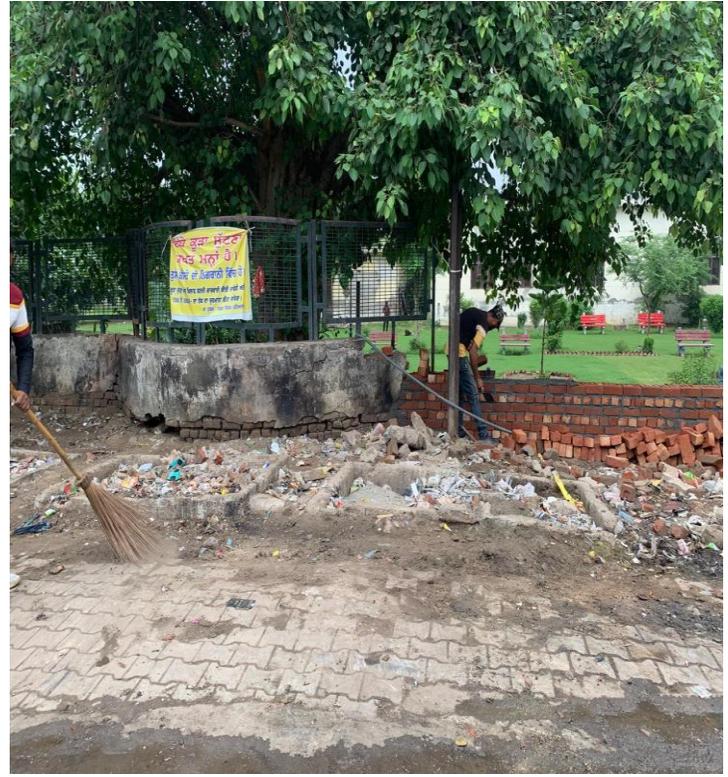


21. NEHRU PARK

BEFORE



AFTER



VAKALATNAMA

In the court of National Green Tribunal, New Delhi

Davinder Pal Singh

VERSUS

State of Punjab & ors.

In the matter of MA No. 66/2025 in OA No. 434/2023

I/We Ravdeep Singh, Assistant Commissioner, Municipal Corporation, Patiala

on behalf of Respondent No. 2

do hereby appoint



EDICTUM LAW & CO. ADVOCATES

D-31, Pamposh Enclave, Greater Kailash-1, New Delhi- 110048

Phone: 9711206674, 011-41658795

Email: info@edictumlaw.com



To appear, act plead in the above mentioned case. He shall have the power to sign, verify and present suit, appeal, revision review and application necessary to prosecute or restore the case or to set aside ex parte order Judgement or decree, or for purpose of obtaining copies or for refund of money paid into the court in connection with the case. He shall also be deemed authorised to hand over his brief to any other pleader or advocate for the whole or part of the Case and the advocate appointed shall have the same powers. The Counsel or his proxy shall in no case be responsible for non-appearance for any reason whatsoever. The counsel shall also have authority abandon, compromise or withdraw the case or refer it to arbitration. His fee for the case is fixed at Rs. NA with 10 percent munshiana out of which Rs. NA is paid; remaining fee being payable before the next hearing of the case. In case the file is sent to another bench or higher or other court fresh fee shall be payable. Fee paid shall not be refundable in any case. He shall also be entitled to get costs of adjournment etc. He shall be entitled to give application for leave to appeal in Division Bench. This Vakalatnama has been read over to and duly signed by the undersigned.

Dated 31.07.2025

Accepted

Siddhant Garg Prisha Prishu Chohan
Advocate Prisha Prishu
EDICTUM LAW & CO.

[Signature]
Law Officer
Municipal Corporation Patiala.
Signature or impression of Client

FEE CERTIFICATE

For the purpose of having my fee allowed as taxation against the party or parties or who may be liable for cost under judgement decree of court.

I EDICTUM LAW & CO. Advocate here by certified that in the above case following fee was paid to me as my exclusive fee on the dates and by person or persons given below & before the final hearing of the case/commencement of the arguments.

That no part of such fees has been agreed to be returned or remitted appropriated to the use of any other person by me or by any one acting on my behalf.

Matter	Fees	Date of Payment	By whom paid	Address of person who made such payment
NA	NA	NA	NA	NA

Dated 31.07.2025

Siddhant Garg Prisha Prishu Chohan
Signature Prisha Prishu
Advocate [Signature]
EDICTUM LAW & CO.